

(2021) 08 SEBI CK 0169

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 517 Of 2021

Prateek Kumar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0169

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : V.M. Singh, Aditya Bhansali, Suyash Bhandari, Nirali Sunil Mehta, Pradeep Sancheti, Mihir Mody, Arnav Misra, Mayur Jaisingh

Judgement

1. Put up this matter tomorrow i.e. on 26th August, 2021 for admission. The learned senior counsel for the respondent will file the order of the

Supreme Court in the matter relating to PACL.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.